

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA Nos. 27 & 28 of 2016 in
DFR No. 2110 of 2015**

Dated: 29th January, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

TANGEDCO & Ors.

...Appellant(s)

Versus

M/s Century Flour Mills Ltd. & Anr.

...Respondent(s)

Counsel for the Appellant(s)

:

Mr. G. Umapathy
Mr. S. Vallinayagam

Counsel for the Respondent(s)

:

Mr. Anand K. Ganesan
Ms. Swapna Seshadri for R.1

ORDER

Learned counsel for Respondent No.1 seeks two weeks time to file reply. He may file the same on or before 12.02.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 19.02.2016 after serving copy on the other side.

List the matter on **22.02.2016**.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/dk